

(1899) 06 CAL CK 0031
In the Calcutta High Court

Nistarini Dassee

APPELLANT

Vs

Nundo Lall Bose

RESPONDENT

Date of Decision : 09-06-1899

Acts Referred:

Citation : (1899) ILR (Cal) 591

Hon'ble Judges : Stanley, J

Bench : Single Bench

Judgement

Stanley, J.—In my opinion, having regard to the language of Section 389 of the Civil Procedure Code, the plaintiff is entitled to refer to the evidence as a matter of record. I shall follow the decision in Dwarkanath Butt v. Gunga Dayi (1872) 8 B.L.R Ap., 102.

2. Attorney for the Plaintiff: Babu Romesh Chunder Basu.
3. Attorney for the Defendant Nundo Lall Bose: Babu Hirendra Nath Dutt.
4. Attorney for the Defendant Pasupaty Nath Bose: Messrs. G.G. Chunder Co.